

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BANCH**

CP/CA. No. 7(ND)/2015

IN THE MATTER OF:

M/s. Tilak Raj Sachdeva	...	PETITIONER
Vs		
M/s Safe System India Pvt. Ltd.	...	RESPONDENT

SECTION:

Under Section 397 / 398

Order delivered on 18.07.2017

Coram:

CHIEF JUSTICE M. M. KUMAR
Hon'ble President

DEEPA KRISHAN
Hon'ble Member (Technical)

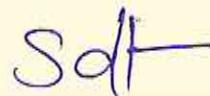
For the Petitioner : -

For the Respondent 9 & 11 : - **Mr. Virender Gauda, Sr. Advocate**
Mr. Vipul Gauda, Advocate
Mr. S. K. Giri, Advocate
Mr. Tarun Mehta, Advocate
Mr. Shelly Khauma, Advocate

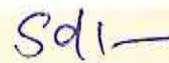
ORDER

On behalf of the arguing counsel for the petitioner request for adjournment has been made. Although the request does not warrant acceptance. However, in the interest of justice we defer the hearing.

List on 24th July 2017.



(CHIEF JUSTICE M. M. KUMAR)
(PRESIDENT)



(DEEPA KRISHAN)
MEMBER (TECHNICAL)